

**SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV)**: I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region), Bhopal, for the year 1970-71. [*Placed in Library. See. No. LT-3444/72.*]

**SUPPLEMENTARY STATEMENTS ON FLOOD SITUATION**

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL)**: I beg to lay on the Table a Supplementary statement on the flood situation in the country. [*Placed in Library. See. No. LT-3445/72.*]

12.38 hrs.

**STATEMENT ON MARKET BORROWINGS DURING 1972-73**

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN)**: Sir, I beg to lay on the Table a statement on market borrowings during 1972-73. [*Placed in Library. See No. LT-3447/72.*]

12.38½ hrs.

**CONVICTION OF MEMBER**

**MR. SPEAKER**: I have to inform the House that I have received the following wireless message, dated the 19th August, 1972, from the Magistrate, Bahraich, Uttar Pradesh. As a matter of fact, throughout yesterday, I kept on receiving one intimation or other from some source or other, from some police station somewhere, that Mrs. Nayar has been arrested. I do not know how many intimations I received yesterday.

"Shrimati Shakuntala Nayar, Member, Lok Sabha, was arrested under Section 228, Indian Penal Code, and convicted to pay a fine of Rs. 100/- and in default one week's simple imprisonment by Tehsildar Magistrate at Kaisarganj today. She did not pay fine and so she has been sent to District Jail, Bahraich."

12.40 hrs.

**GENERAL INSURANCE BUSINESS (NATIONALISATION) BILL**

**(i) REPORT OF JOINT COMMITTEE**

**SHRI DARBARA SINGH (Hoshiarpur)**: I beg to present the Report of the Joint Committee on the Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto.

**(ii) EVIDENCE**

**SHRI DARBARA SINGH**: I beg to lay on the Table a copy of the the evidence given before the Joint Committee on the Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interest of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto.

12.42 hrs.

**STATEMENT RE-INTERIM REPORTS OF NATIONAL COMMISSION ON AGRICULTURE**

**MR. SPEAKER**: Shri F. A. Ahmed to make a statement on the Interim Reports by the National Commission on Agriculture. He may lay it on the Table.

**THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED)**: I beg to lay on the Table a statement regarding the submission of four Interim Reports by the National Commission on Agriculture.

*Statement*

As Members are aware the National Commission on Agriculture set up by the Government of India has been asked to make Interim recommendations on such items of the Terms of Reference given to